

Mr P. C. Mohapatra

(A)

CAT / J / II

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 125 1996

R. C. Mohana.....Applicant(s)

Versus

..... Versus Respondent(s)
Union of India vs.

Sr. No.	Date	Order with Signature
		<p style="text-align: center;">REGISTER</p> <p style="text-align: center;">B. S. S. 13. 2. 96 Registrar</p>
1	14.2.96	<p>Heard Shri P.C. Mohapatra, learned counsel for the applicant.</p> <p>The applicant submits that he was engaged for casual work during the years, 1973, 1974, 1981 and 1982. He would like to be considered for similar engagement in future, whenever work is available. The application is disposed of at the admission stage with a direction that the applicant be suitably engaged whenever work is available.</p> <p>Hand over a copy of the orders to the petitioner's counsel.</p> <p style="text-align: right;">For Register</p> <p style="text-align: right;">B. S. S. 13. 2. 96</p> <p style="text-align: right;">For Administer Intern and P. S. S. 13. 2. 96</p> <p style="text-align: right;">B. S. S. 13. 2. 96</p> <p style="text-align: right;">B. S. S. 13. 2. 96</p> <p style="text-align: right;">B. S. S. 13. 2. 96</p>